

ITEM NO.7

COURT NO.14

SECTION IV-B

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 28548/2014

(Arising out of impugned final judgment and order dated 10-03-2014 in FAO No. 2294/2001 passed by the High Court Of Punjab & Haryana At Chandigarh)

UNITED INDIA INSURANCE CO. LTD.

Petitioner(s)

VERSUS

SATINDER KAUR @ SATWINDER KAUR AND ORS. & ORS. Respondent(s)

WITH

SLP(C) No. 12520/2015 (IV-B)

IA No. 1/2015 - CONDONATION OF DELAY IN FILING

IA No. 2/2015 - CONDONATION OF DELAY IN REFILING

IA No. 3/2015 - DISCHARGE OF GUARDIAN)

Date : 04-09-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE INDU MALHOTRA

HON'BLE MR. JUSTICE SANJIV KHANNA

For the parties:

Mr. Ananta Prasad Mishra, Adv.

Mr. Gagan Gupta, AOR

Mr. Yash Pal Dhingra, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the petitioner to adjourn the matters on personal ground, matters are adjourned. As prayed, list after two weeks.

(NEELAM GULATI)
COURT MASTER (SH)

(RAJINDER KAUR)
BRANCH OFFICER